IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL : CHENNAI

REGIONAL BENCH – COURT NO. I

Service Tax Appeal No. 41524 of 2017

(Arising out of Order-in-Appeal No. 694/2016 (STA-I) dated 28.12.2016 passed by the Commissioner of Service Tax (Appeals-I), Chennai)

Hassan Brothers **...Appellant**
18/3A,Menambedu Road,
Mennurpet, Padi,
Chennai - 600050.

Versus

Commissioner of GST and Central Excise **...Respondent**
Chennai Outer Commissionerate,
Newry Towers, No. 2054/1, II Avenue,
12th Main Road, Anna Nagar,
Chennai – 600 040.

APPEARANCE:

For the Appellant : None
For the Respondent: Shri. N. Satyanarayana, Authorised Representative

CORAM:

HON'BLE MR. M. AJIT KUMAR, MEMBER (TECHNICAL)
HON'BLE MR. AJAYAN T.V, MEMBER (JUDICIAL)

FINAL ORDER No.40548/2026

DATE OF HEARING/ DECISION: 29.04.2026

Per M. Ajit Kumar

None for the appellant.

Ld. Counsel Dr. M. Manimaran for the appellant has stated vide letter dated 07.04.2025 that the matter has been settled under SVLDRS and hence the appeal may be treated as withdrawn. He has enclosed a copy of Form – 4 Discharge Certificate issued under SVLDR Scheme, 2019, along with his letter.

2. Ld. AR Shri. N. Satyanarayana represented the department who has no objection in the matter.

3. From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the appellants. Accordingly, the present appeal has to be deemed as withdrawn in terms of Section 127(6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme, 2019.

4. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in open court)

(AJAYAN T.V.)
Member (Judicial)

(M. AJIT KUMAR)
Member (Technical)

psd